

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 52 of 2020

IN THE MATTER OF:

Mr. Sawai Singhai Yash Jain & Anr.

...Appellants

Vs.

M/s Maharashtra Scooters & Ltd.

...Respondent

Present:

For Appellants: Mr. Phiroze Colabawalla and Mr. Ritesh R. Mahajan, Advocates.

For Respondent: Mr. Govind Shankar Krishnan, Advocate.

ORDER

(Through Virtual Mode)

21.12.2020: Heard the Learned Counsel for the Appellant, Mr. Phiroze Colabawalla. At this stage, Mr. Govind Shankar Krishnan, Learned Counsel appearing for the Respondent informs this Tribunal that he prays time for filing of Vakalatnama and for filing of Reply/Response. He is permitted to file Vakalatnama of the Respondent and Reply/Response of the Respondent before the Office of the Registry on or before 08.01.2021 and that the copy of the Reply/Response shall be served to the Learned Counsel for the Appellant well in advance before the next hearing date. It is open to the Learned Counsel for the Appellant to file Rejoinder, if any. The Office of the Registry is permitted to receive the same.

The Registry is directed to List the matter on **15th January, 2021.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

sr/nn